

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 422
IA/1039/ND/2024 in IB/357/ND/2022

IN THE MATTER OF:

Suresh Sareen & Ors	...	Applicant
Versus		
M/s International Land Developers Pvt. Ltd	...	Respondent

Under Section 7 of IBC, 2016

Order delivered on 18.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Adv. Kunal Godhwani, Adv. Kinjal Chadha

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/1039/ND/2024:-

Ld. Counsel for the Suspended Director is present and has submitted that an appeal was filed before the Hon'ble NCLAT against the order dated 29.02.2024 by which the Hon'ble NCLAT has granted stay vide order dated 07.03.2024. Ld. Counsel for the Suspended Director has submitted that the appeal is now listed for hearing before the Hon'ble NCLAT on 31.07.2024 and request to list this matter after **31.07.2024**. List this matter on **23.08.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)